

**L. A. Notifications and Declarations****KANNUR DISTRICT**

FORM No. 16

(See Rule 79)

**NOTIFICATION**

UNDER SECTION 6 OF THE KERALA SURVEY AND  
BOUNDARIES ACT, 1961

No. F1-20266/2005.

4th July 2017.

Whereas, the Government have directed the survey of lands comprised in survey numbers noted below Kannur II Village Kannur Taluk is hereby notified under sub section (1) of Kerala Survey and Boundaries Act, 1961, that survey operation will be started in the Village soon and the survey numbers of the above said Village noted below will be demarcated and surveyed and that every person claiming to be interested in the registered land situated within or adjoining the above mentioned lands is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the above said Act, this notification shall be held to be a valid notice to every person having any interest in the above said land.

Under sub-section (3) of Section 6 of the above said Act, all the registered holders are hereby required:—

- (a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or any other lines, the clearance of which may be necessary for the purpose of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainmen; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the Rule made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above, the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made there under.

## DETAILS OF LANDS

District—Kannur.  
Village—Kannur II.

Taluk—Kannur.  
Desom—Kanathoor

Re-survey No.—603/4.

Taluk Office,  
Kannur.

(Sd.)  
Tahsildar.

**NOTIFICATION**

UNDER SECTION 6 OF THE KERALA SURVEY AND  
BOUNDARIES ACT, 1961

No. D1-38105/2009.

13th July 2017.

Whereas, the Government have directed the survey of lands comprised in survey numbers noted below is hereby notified under sub-section (1) of Section 6 of the Kerala Survey and Boundaries Act, 1961, that the survey operation will be started in the village soon and the survey numbers of the above said Village noted below will be demarcated and surveyed and that every person claiming to be interested in the registered lands situated within or adjoining the above mentioned lands is hereby invited to attend immediately either in person or by agent on the surveyor employee in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under sub-section (3) of Section 6 of the above said Act, all the registered holders are hereby required:—

- (a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or any other lines, the clearance of which may be necessary for the purpose of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainmen; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the Rule made under.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above, the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made there under.

## DETAILS OF LANDS

District—Kannur.  
Village—Kodiyeri

Taluk—Thalassery.  
Desom—Poduvachery

Re-survey No.—6/2.

Extent—0.3116 Hectare

Taluk Office,  
Thalassery.

(Sd.)  
Tahsildar.